



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉंग्रेसियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गीतामबुद्धनगर
ई-मेल : rogreternoldn@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 1142/NGT-59/2022

दिनांक : 10.12.2022

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee in compliance of the order dated 15.09.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr.

Sir,

That in compliance of the order dated 15.09.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr., report of The Joint Committee is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely


10/12/22
(Radhe Shyam)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.


Regional Officer

JOINT INSPECTION REPORT OF COMMITTEE IN THE MATTER OF
OA NO.649/2022 (NARENDRA PRATAP SINGH V/S CPCB)

General Information & Operational Details		Date of Inspection 16.11.2022	
1.	Name & complete Address:	M/s U. P. Asbestos Limited Village and post Bishada, NTPC Road, Tehsil- Dadri, Greater Noida District- Gautam Budh Nagar, 201301	
2.	Geographical Coordinates (Latitude and Longitude) in Decimal	N: 28.573422 E: 77.565712	
3.	Name of the: occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Rohit Goyal (GM-Admin & HR) 9149154872 carohit123@gmail.com	
4.	Date/year of commissioning	2005	
5.	Name of SPCBs Regional Office	UPPCB RO Greater Noida	
6.	Operational Status of the unit	Operational	
7.	Operational Schedule	24 Hrs/Day 25 Days/Month	
8.	Manufacturing process flow chart for each product (Flowchart to be attached)	Flow chart provided by unit is attached (Annexure-1)	
9.	CGWA NOC status	Validity with date (Valid copy to be attached)	If not valid, whether applied for renewal? (Application and expired NOC copy to be attached)
	NOC from CGWA as a permission to abstract groundwater	29.11.2020	Renewal application not filed by the unit
10.	Consent	Validity	
	Consent to Operate issued under Water Act, 1974 by SPCB	31.12.2026 (annexure-2)	
	Consent to Operate issued under Air Act, 1981 by SPCB	31.12.2026 (annexure-3)	
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) [HOWM] Rules, 2016 by SPCB	08.09.2027 (annexure-4)	
11	<u>Product(s) & Capacity-</u>	<u>TOTAL Permitted production (As per consent):</u> Finished product (in TPD): 160 MTPD	



12	Type of Industry / Processes involved in operation	Manufacturing of Asbestos/Non-Asbestos Sheet			
RAW WATER SUPPLY					
13	Source(s) of raw water supply	Borewell however unable to locate.			
Production process, Washing, etc.					
14	Average Water Consumption (KLD) (Based on logbook of Water abstracted)	Approx. 7.0 KLD			
	Water Consumption in KL/ MT of product	0.1 KL/MT			
EFFLUENT TREATMENT PLANT					
15	Sample collected during inspection	(Yes) From final recirculation tank -01			
	Type of Sampling	Grab			
	Names of all treatment units	The influent has given a retention time to settle the solids through 03 settling tanks and supernatant water is being recycled in the process through recirculation tank during inspection.			
AIR POLLUTION – EMISSION SOURCES & CONTROL					
16	Sources of air pollution	Chimney Details	APC Equipment Provided	Emission Quality	
	Fly ash feeding section	12 meters	Cyclone type dust collector	Analysis provided by unit is enclosed	
	Cement feeding section	15 meters	Cyclone type dust collector	Analysis provided by unit is enclosed	
	Details of D.G Set		Capacity 625 KVA	Exhaust pipe (in m)	Emission Std.
	Fuel Consumption		Type of fuel LDO	Analysis provided by unit is enclosed	
	SOLID WASTE & SLUDGE MANAGEMENT				
	17	Solid/Hazardous waste generated in the unit:	Production Process waste – 2.0 MT/MONTH ETP Chemical Sludge – 10 MT/annum Raw material/ asbestos containing residues- 50 MT/annum Used oil – 50 lit./month Discarded containers- 48 no. /year Others (if any) –Nil		
ETP Sludge Dewatering system		Settling tank provided for gravity separation of solid and liquid. Treated effluent is being recycled in process through recirculation tank.			

	Total Solid/ Hazardous waste generated (in Kg/month)	Form 3 & logbook not maintained by the unit				
	Whether Logbook for Solid /Hazardous Waste generated maintained?	(No)				
	Average Quantity of Solid/ Hazardous generated (in Kg/day) (based on logbook)	Around 50 to 60 bags (each of 25 Kgs approx.) of sludge found stored near settling tank in the open at the time of inspection.				
	Mode of Hazardous waste disposal	TSDf (As per submitted manifests of August 2022) Copy of membership with TSDf is attached as annexure-5				
	If Disposal through TSDf site: (Last four Form- 10 to be attached)	(Yes)				
18						
		Ground Water	Waste Water	Possible Contaminated water in drain	Sludge/Solid Waste	ETP Sludge
	Sample collected during inspection (mention location details)	From Gaushala Near the unit (Lat. 28.574392, Long. 77.568608)	From recirculation tank after settling tanks in unit premises (Lat. 28.573264, Long. 77.565107)	From Upstream & Downstream of Bishada drain near discharge point of unit (Lat. 28.5572042, Long. 77.568401)	Dumpsite near Raghav Welding Works (Lat. 28.580538, Long. 77.569652)	Settling Tank of unit

❖ Specific Observations of the inspection team:

1. Unit has provided Display board at the entry gate of the unit.
2. As per specific condition no. 2 of CTO under Water Act, 1974 granted by UPPCB, unit must strictly maintain zero liquid discharge of effluent and the effluent shall be discharged via single discharge point and should have arrangement for flow meter/V Notch for measuring effluent disposal along with its log book. However, inspection team observed a discharge point from the unit to Bishada drain without Flowmeter/ V Notch.

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3. As per specific condition no. 5 of CTO under Water Act, 1974 granted by UPPCB, industry shall maintain sedimentation tanks properly and the treated effluent shall be totally reused after treatment. Unit has provided settling tanks, where influent has given a retention time to settle the solids and supernatant water is being recycled in the process. Unit has not installed flow meter for recycled water in process.
4. As per CTO the unit has permitted for 160 MT/day of Asbestos Sheet and Non-Asbestos Sheet. However, as per the records provided, the unit has been manufacturing more than 200 MT/day of product which is a violation of CTO condition. Some records of production reports provided unit is annexed as **Annexure 6**.
5. Authorization granted by UPPCB under HOWM Rules, 2016 has authorized only two hazardous wastes [i.e., Asbestos containing residues (15.1) and ETP Sludge (35.3)]. However, during inspection, additional hazardous wastes such as used oil, contaminated drums & broken/ discarded asbestos sheets which fall under category of 5.1, 33.1 & 15.2 of Schedule-I of HOWM Rules, 2016 were lying in the premises.
6. The unit is involved in manufacturing of Asbestos as well as non-asbestos sheets.
7. Raw materials [Cement (40-45%) + Fly ash (25-30%) + Cotton raw pulp (1-2%) + Fibre (3-5%) + Water (18-31%)] used in manufacturing of asbestos sheet.
8. All raw materials are stored in separate storage shed and provided different feeding section followed by mixing in a common agitator and formation of wet sheet. The sheets are sent to heating chamber for moisture removal maintained at approximately 40°C for 12 hours.
9. The unit has not provided Personal Protective Equipment (PPE) for the workers except safety shoes & helmet.
10. Sludge from settling tank stored in a haphazard manner without proper/designated storage shed.
11. Unit has not been maintaining Form 3 (Daily generation) and Form 4 (Annual Returns) for hazardous wastes as per HOWM Rules, 2016.
12. The petitioner was also accompanied with team during the inspection at nearby areas where discarded asbestos sheet/ sludge was dumped. Also, the petitioner was accompanied with the team for the inspection of Bishada drain.
13. Team has observed the dumping of discarded asbestos sheets and sludge at multiple locations in and around the village Bishada.
14. The unit has provided manifest documents (Form-10 under HOWM Rules, 2016) only for August, 2022. As per manifest, the unit has disposed 60.29 MT and 9.93 MT of fibre cemented sheet (discarded asbestos) & sludge to TSDF (M/s Bharat Oil & Waste Management, Kanpur Dehat).
15. The unit representative was unable to locate the point of ground water extraction.
16. The unit has provided the No Objection Certificate (NOC) from Central Ground Water Authority (CGWA) and found expired on 29.11.2020.

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17. The inspection team has found a tractor with sludge/ Asbestos sheet near the company premises heading to dump in nearby area.
18. As per information, UPPCB has carried out inspection of the unit on 08.08.2022 and issued a notice to the unit for compliance of CTO conditions.

❶ **Specific Recommendations/Suggestions of the committee:**

1. The unit shall provide flow meter/V Notch for measurement of effluent at final discharge point. The unit shall also install flow meter on effluent recirculation pipeline and maintain daily records of effluent recycled in process.
2. The unit shall renew/revise the Authorization clearly mentioning all the hazardous wastes generated during the process of manufacturing asbestos sheet as well as non-asbestos sheets, along with the disposal method.
3. The unit shall provide adequate PPEs for all the workers.
4. The unit shall store all the hazardous waste into the shed and earmark them and provide with caution sign.
5. The unit shall maintain Form 3 (Daily generation) and file Annual Returns to SPCB as per HOWM Rules, 2016.
6. The unit shall dispose hazardous wastes such as sludge & broken/ discarded asbestos sheets to TSDF only.
7. The unit shall extract ground water with valid NOC from UPGWD/concerned authority.
8. UPPCB shall review/revise Hazardous Waste Authorization granted to the unit.

In view of above shortcomings observed by the Joint Committee, action against the unit has been initiated under Water (Prevention and Control of Pollution), 1974 and Environment (Protection), 1986 by UPPCB. Copy of show cause notice issued by UPPCB against unit is annexed as **Annexure-7**.

This interim report is being submitted for kind consideration and grant us permission of two months for filing final report, please.

Inspection team details:

S. No.	Name of officials	Designation	Signature with date
1.	Sh. Anil Ranveer	Scientist E, CPCB, Delhi	 10/12/2022
2.	Sh. Alok Kumar Gupta	SDM, Dadri, Gautam Budhdh Nagar	
3.	Sh. Anshul Sharma	AEE, UPPCB, Greater Noida	 10/12/22

PHOTOGRAPHS TAKEN DURING INSPECTION



Photo 1: Main Entrance Gate & Display Board



Photo 2: Contaminated drums in Scrap yard



Photo 3: Cement feeding section



Photo 4: Pulp beater



Photo 5: Process water recycled in beater plant



Photo 6: Fly ash feeding section

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Photo 7: Sludge stored near settling tank

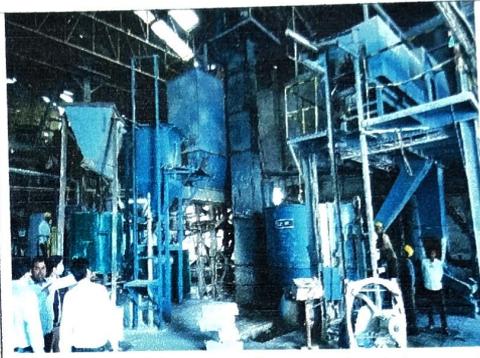


Photo 8: Fibre feeding and mixing units



Photo 9: Agitator receiving all raw materials



Photo 10: Sheet formation (Wet)



Photo 11: Heating Chamber



Photo 12: Finished Asbestos Sheet



Photo 13: Sludge and water sample of unit

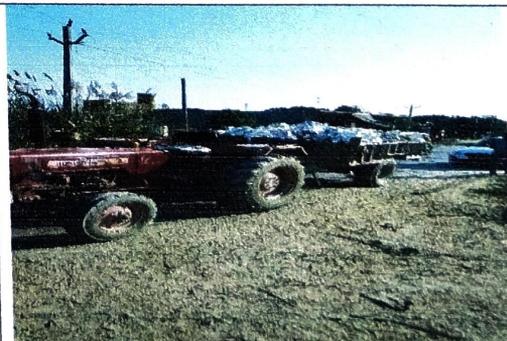


Photo 14: Tractor captured with sludge unit

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Photo 15: Downstream water sample of Nala



Photo 16: Discharge point of unit in Nala



Photo 17: Discarded asbestos sheet in open ground 1



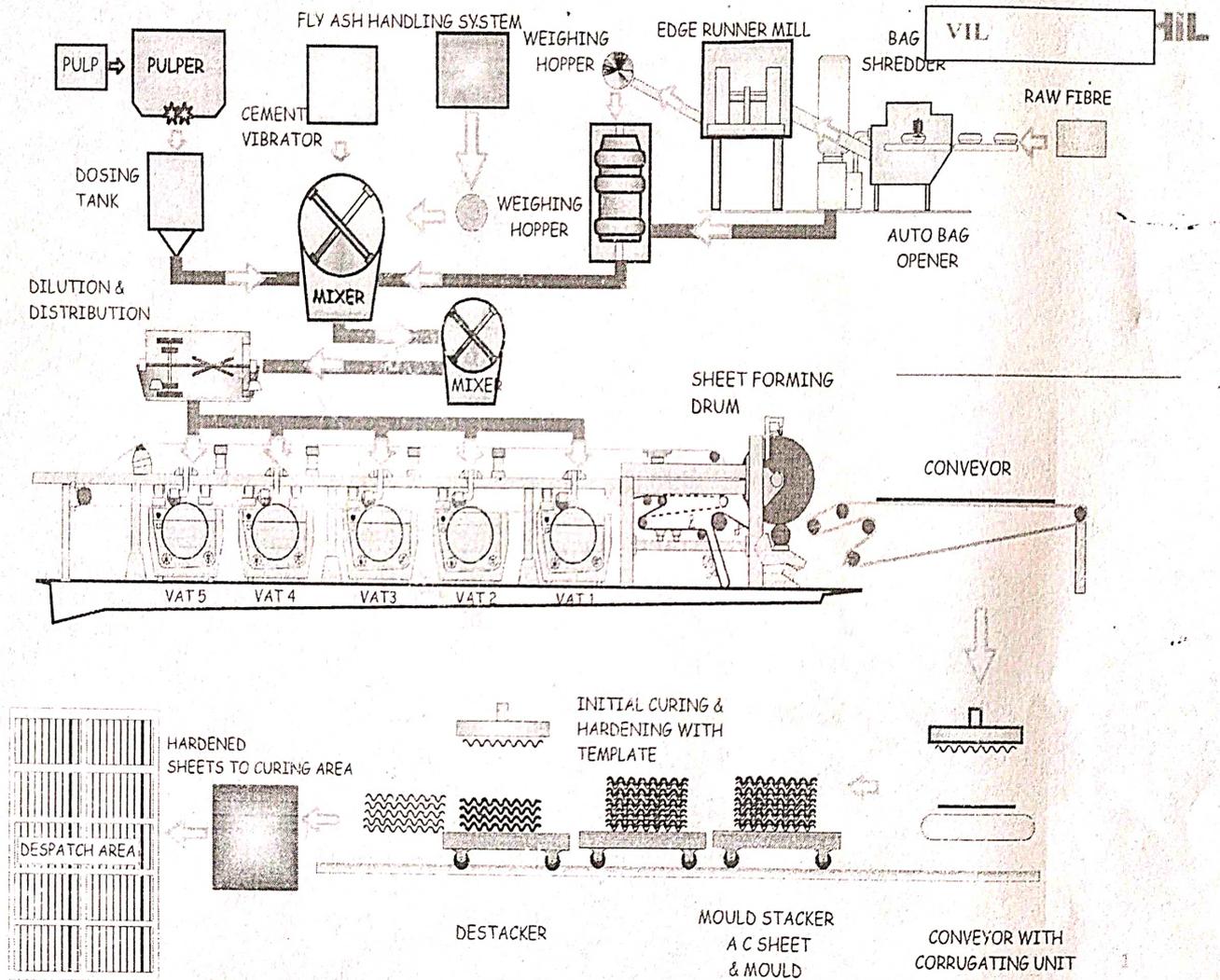
Photo 18: Discarded asbestos sheet and sludge in open ground 2

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U.P. ASBESTOS LTD. BISHARA, DADRI-201008



FIGURE 2.10: PROCESS FLOW – HYDRAULIC DIAGRAM



U. P. Asbestos Ltd.
Village-Bishara, Tahsil-Dadri
Distt. Gautambudh Nagar-203007, U.P.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
148700/UPPCB/GreaterNoida(UPPCBRO)/CTO/
water/GREATER NOIDA/2022

Dated : 23/02/2022

To ,

Shri SANDEEP GARG
M/s UP ASBESTOS LIMITED
village and post Bishada, Ntpc Road, Dadri,GAUTAM BUDH NAGAR,201301
GREATER NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. UP ASBESTOS LIMITED

Reference Application No :14902066

Dated :23/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. UP ASBESTOS LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 20/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date: 2022.02.24
19:28:50 +05'30'

ROY

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Greater Noida.

VIVEK Digitally signed
by VIVEK ROY
Date:
2022.02.24
19:29:07
+05'30'

ROY

CEO
C-1.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UP ASBESTOS LIMITED vide

Consent Order No. 14902066/ Water

Dated : 23/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Asbestos Sheet and Non-Asbestos Sheet-total quantity-160 MT/day .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.75 KLD	Septic Tank
2	Industrial	1 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.75 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	1 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of Asbestos Sheet and Non-Asbestos Sheet total quantity 160 MT/day using Cement- 130 MTD, Fly ash- 14 MTD and Cotton Rag Pulp- 2.0 MTD as main raw material. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
2. In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. The Industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for the year 2026 and the audited balance sheet for the current year within a month failing which consent would be deemed void.
4. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
5. The industry shall maintain Sedimentation tanks properly and the treated effluent shall be totally reused after treatment.
6. The industry shall ensure to install the roof top rain water harvesting (RWH) system within the premises. The industry shall install the piezometers to check the water table and maintain a logbook.
7. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
8. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
9. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
10. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
- 11- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 13-The Industry shall comply with various Waste Management Rules as notified by MoEF&CC Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 as amended. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
2022.02.24
19:29:18 +05'30'
ROY

For and on behalf of U.P. Pollution Control Board .

**CEO
C-1.**



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148688/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2022

Dated : 23/02/2022

To ,

Shri SANDEEP GARG
 M/s UP ASBESTOS LIMITED
 village and post Bishada, Ntpc Road, Dadri,GAUTAM BUDH NAGAR,201301
 GREATER NOIDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. UP ASBESTOS LIMITED

Reference Application No. 14900907

Dated : 23/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UP ASBESTOS LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY
Digitally signed by VIVEK ROY
 Date: 2022.02.24 19:30:18 +05'30'

For and on behalf of U.P. Pollution Control Board

**CEO
 C-1.**

**Enclosed : As above
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Greater Noida.

VIVEK ROY
Digitally signed by VIVEK ROY
 Date: 2022.02.24 19:30:26 +05'30'

**CEO
 C-1.**

U.P. Pollution Control Board

Dated : 23/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Asbestos Sheet and Non-Asbestos Sheet-total quantity-160 MT/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	625 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms
2	Cement Feeding Section	Process Emission	1	Particulate Matter	15 meter stack height from Ground Level with Cyclone Dust Collector
3	Fly Ash Feeding Section	Process Emission	1	Particulate Matter	12 meter stack height from Ground Level with Cyclone Dust Collector

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of Asbestos Sheet and Non-Asbestos Sheet-total quantity-160 MT/day using Cement, Fly ash and Cotton Pulp as raw material. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for the year 2026 and the audited balance sheet for the current year within a month failing which consent would be deemed void and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. The Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986.
8. The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The industry shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
14. the industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. Asbestos Fibre count value shall always remain within the prescribed limit as mentioned at sl.no. -27 of Schedule-I of The Environment (Protection) Act, 1986.
17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date: 2022.02.24
19:30:37 +05'30
ROY

For and on behalf of U.P. Pollution Control Board .

**CEO
C-1.**



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18289/UPPCB/GreaterNoida(UPPCBRO)/HWM/GREATER NOIDA/2022

Dated :09/09/2022

To,

M/s UP ASBESTOS LIMITED

village and post Bishada, Ntpc Road, Dadri, GAUTAM BUDH NAGAR, 201301

Tehsil :Dadri

District :GREATER NOIDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18289 and 09/09/2022 .
2. Reference of application (No. and date) 17649520 and 02/09/2022 .
3. Mr SANDEEP GARG of M/s UP ASBESTOS LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-15.1 Asbestos-containing residues	Through TSDF	50 Ton/Annum
2	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	10 Ton/Annum

1. The authorization shall be valid for a period of 08/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK Digitally signed
by VIVEK ROY (Authorized Signatory)
ROY Date: 2022.09.10
11:42:31 +05'30'

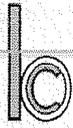
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Greater Noida for information and necessary action .

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2022.09.10
11:44:59 +05'30'

CEO/EE, I/C Circle _____



Since 1978
Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils



Annexure-5



MEMBERSHIP CERTIFICATE

M / s. U.P. Asbestos Ltd.

Village & P.O. Bishara, N.T.P.C. Road, Dadri, Noida-201305, UP

is a registered member of our facility



BOWML/K/2064/16

Gata No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/2064/16



Scan & Verify

Expiry Date : May 11, 2023

One may verify 'active' membership by calling

Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi	Digitally Signed By:Pragati Rohtagi
Sales Coordinator	Date: 2022-08-27 15:53:23
sales@bharatoil.com	IP: 49.36.182.174
	ID: QbZQI7F+zsDIPWynlgE5SA==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Bharat Manglani	Digitally Signed By:Bharat Manglani
Director	Date: 2022-08-27 17:11:25
sales@bharatoil.com	IP: 49.36.176.45
	ID: 6k5+2MKs+HCMEBuBoh0OnQ==
	Click here to E-verify

Authorized Signatory



Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

PRODUCTION REPORT				
DATE	Wednesday, September 28, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	0	0	1052	1052
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	0.000	0.000	46.988	46.988
NO OF BEATER	0	0	36	36
GAIN%	0	0.00	26.23	26.23
TODAY GAIN%	26.23			
TODATE GAIN%	28.39			
FELT DAY	1st			
FELT PRODUCTION TODAY MT	46.988			
FELT PRODUCTION TODATE MT	46.988			
TODAY PRODUCTION MT	46.988			
TODATE PRODUCTION MT	5365.446			
TODAY RAW MATERIAL CONSUMPTION	37.223			
TODATE RAW MATERIAL CONSUMPTION	4179.008			
RAW MATERIAL	M.T		%	
CEMENT	21.276		45.28	
FLYASH	11.405		24.27	
4-Z	1.371		2.92	
5-R	2.056		4.38	
5-K	0.000		0.00	
S-50	0.000		0.00	
4-K	0.000		0.00	
4-T	0.686		1.46	
6-D	0.000		0.00	
RECRON	0.000		0.00	
PULP	0.429		0.91	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	4.113		8.75	
SHEETS PARAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.76		1.72	
MOISTURE (%)	39.28		37.30	
CONETANK (%)	15		12	

PRODUCTION REPORT				
DATE	Thursday, September 29, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	1817	1789	1934	5540
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	81.156	79.906	86.382	247.444
NO OF BEATER	59	56	60	175
GAIN%	27.26	30.43	31.60	29.77
TODAY GAIN%	29.77			
TODATE GAIN%	28.45			
FELT DAY	2nd			
FELT PRODUCTION TODAY MT	247.444			
FELT PRODUCTION TODATE MT	294.432			
TODAY PRODUCTION MT	247.444			
TODATE PRODUCTION MT	5612.890			
TODAY RAW MATERIAL CONSUMPTION	190.677			
TODATE RAW MATERIAL CONSUMPTION	4369.685			
RAW MATERIAL	M.T		%	
CEMENT	103.425		41.80	
FLYASH	65.299		26.39	
4-Z	6.513		2.63	
5-R	9.771		3.95	
5-K	0.000		0.00	
S-50	0.000		0.00	
4-K	0.000		0.00	
4-T	3.258		1.32	
6-D	0.000		0.00	
RECRON	0.136		0.05	
PULP	2.275		0.92	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	19.542		7.90	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.76		1.73	
MOISTURE (%)	38.70		36.75	
CONETANK (%)	13		12	

PRODUCTION REPORT				
DATE	Friday, September 30, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	1804	1560	2074	5438
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	80.576	69.677	92.635	242.888
NO OF BEATER	58	49	65	172
GAIN%	26.99	29.98	30.27	29.08
TODAY GAIN%	29.08			
TODATE GAIN%	28.48			
FELT DAY	3rd			
FELT PRODUCTION TODAY MT	242.888			
FELT PRODUCTION TODATE MT	537.320			
TODAY PRODUCTION MT	242.888			
TODATE PRODUCTION MT	5855.778			
TODAY RAW MATERIAL CONSUMPTION	188.168			
TODATE RAW MATERIAL CONSUMPTION	4557.853			
RAW MATERIAL	M.T		%	
CEMENT	101.652		41.85	
FLYASH	65.016		26.77	
4-Z	6.363		2.62	
5-R	9.546		3.93	
5-K	0.000		0.00	
S-50	0.000		0.00	
4-K	0.000		0.00	
4-T	3.183		1.31	
6-D	0.000		0.00	
RECRON	0.172		0.07	
PULP	2.236		0.92	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	19.092		7.86	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.76		1.68	
MOISTURE (%)	40.60		37.51	
CONETANK (%)	14		10	

PRODUCTION REPORT				
DATE	Friday, October 28, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	1507	2068	1998	5573
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	67.310	92.367	89.241	248.918
NO OF BEATER	48	65	63	176
GAIN%	29.39	30.01	29.60	29.70
TODAY GAIN%	29.70			
TODATE GAIN%	28.84			
FELT DAY	5th			
FELT PRODUCTION TODAY MT	248.918			
FELT PRODUCTION TODATE MT	1050.789			
TODAY PRODUCTION MT	248.918			
TODATE PRODUCTION MT	6068.802			
TODAY RAW MATERIAL CONSUMPTION	191.924			
TODATE RAW MATERIAL CONSUMPTION	4710.237			
RAW MATERIAL	M.T		%	
CEMENT	104.386		41.94	
FLYASH	66.158		26.58	
4-Z	6.453		2.59	
5-R	9.680		3.89	
5-K	0.000		0.00	
S-50	0.000		0.00	
4-X	0.000		0.00	
4-K	3.227		1.30	
6-D	0.000		0.00	
RECRON	0.213		0.09	
PULP	1.807		0.73	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	19.360		7.78	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.78		1.68	
MOISTURE (%)	38.37		35.89	
CONETANK (%)	14		10	

PRODUCTION REPORT				
DATE	Saturday, October 29, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	2053	1146	1695	4894
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	91.697	51.186	75.707	218.590
NO OF BEATER	65	36	54	155
GAIN%	29.07	30.09	28.27	29.03
TODAY GAIN%	29.03			
TODATE GAIN%	28.85			
FELT DAY	6th			
FELT PRODUCTION TODAY MT	218.590			
FELT PRODUCTION TODATE MT	1269.379			
TODAY PRODUCTION MT	218.590			
TODATE PRODUCTION MT	6287.392			
TODAY RAW MATERIAL CONSUMPTION	169.415			
TODATE RAW MATERIAL CONSUMPTION	4879.652			
RAW MATERIAL	M.T		%	
CEMENT	91.605		41.91	
FLYASH	58.590		26.80	
4-Z	5.683		2.60	
5-R	8.525		3.90	
5-K	0.000		0.00	
S-50	0.000		0.00	
4-X	0.000		0.00	
4-K	2.842		1.30	
6-D	0.000		0.00	
RECRON	0.155		0.07	
PULP	2.015		0.92	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	17.050		7.80	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.75		1.72	
MOISTURE (%)	38.64		37.24	
CONETANK (%)	14		10	

PRODUCTION REPORT				
DATE	Sunday, October 30, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	2046	1846	1804	5696
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	91.384	82.452	80.576	254.412
NO OF BEATER	65	59	58	182
GAIN%	28.63	27.86	27.10	27.89
TODAY GAIN%	27.89			
TODATE GAIN%	28.81			
FELT DAY	7th			
FELT PRODUCTION TODAY MT	254.412			
FELT PRODUCTION TODATE MT	1523.791			
TODAY PRODUCTION MT	254.412			
TODATE PRODUCTION MT	6541.804			
TODAY RAW MATERIAL CONSUMPTION	198.926			
TODATE RAW MATERIAL CONSUMPTION	5078.578			
RAW MATERIAL	M.T		%	
CEMENT	107.562		42.28	
FLYASH	68.796		27.04	
4-Z	6.673		2.62	
5-R	10.010		3.93	
5-K	0.000		0.00	
4-T	1.879		0.74	
4-X	0.000		0.00	
4-K	1.458		0.57	
6-D	0.000		0.00	
RECRON	0.182		0.07	
PULP	2.366		0.93	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	20.020		7.87	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.76		1.70	
MOISTURE (%)	39.14		36.14	
CONETANK (%)	13		10	

PRODUCTION REPORT				
DATE	Monday, October 31, 2022			
SIZE OF SHEET	3.60 MTR.			
SHIFT	A	B	C	TOTAL
NO OF SHEET	2157	2117	1991	6265
MOULDING GOODS	UPN2	UPN10	UPN9	
	0	0	0	
	UPN8/4	UPN8/6		
	0	0	0	0.000
PRODUCTION IN M.T	96.342	94.556	88.928	279.826
NO OF BEATER	68	67	63	198
GAIN%	29.62	29.12	29.15	29.30
TODAY GAIN%	29.30			
TODATE GAIN%	28.83			
FELT DAY	8th			
FELT PRODUCTION TODAY MT	279.826			
FELT PRODUCTION TODATE MT	1803.617			
TODAY PRODUCTION MT	279.826			
TODATE PRODUCTION MT	6821.630			
TODAY RAW MATERIAL CONSUMPTION	216.414			
TODATE RAW MATERIAL CONSUMPTION	5294.992			
RAW MATERIAL	M.T		%	
CEMENT	117.018		41.82	
FLYASH	74.844		26.75	
4-Z	7.259		2.59	
5-R	10.890		3.89	
5-K	0.000		0.00	
4-T	3.631		1.30	
4-X	0.000		0.00	
4-K	0.000		0.00	
6-D	0.000		0.00	
RECRON	0.198		0.07	
PULP	2.574		0.92	
SCRAP POWDER	0.000		0.00	
KEMOLITE	0.000		0.00	
FIBRE TOTAL M.T	21.780		7.78	
SHEETS PERAMETER	MAX.		MIN.	
DENSITY (gm/cc)	1.76		1.70	
MOISTURE (%)	38.36		37.20	
CONETANK (%)	13		10	



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-H85423/C-1/ई0पी0 एक्ट/एन0जी0टी0-164/का0ब0नो0/2022 Date: 10/12/2022

सेवा में,

पंजीकृत

मैसर्स यू0पी0 एसबेसटोस लि0,
ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी,
ग्रेटर नोएडा।

यह कि यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा जिसे आगे उद्योग कहा जायेगा, Asbestos Sheet and Non-Asbestos Sheet के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा पर्यावरण संरक्षण अधिनियम, 1986 की धारा-16 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संया 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 26.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा का स्थल निरीक्षण दिनांक 16.11.2022 को किया गया। निरीक्षण के समय सेटलिंग टैंक से जनित स्लज का भण्डारण उचित नहीं पाया गया। इकाई द्वारा फार्म-3 एवं फार्म-4 को मेनटेन नहीं किया गया है। निरीक्षण टीम द्वारा **discarded asbestos sheets and sludge** का भण्डारण कई अलग-अलग स्थानों पर पाया गया। उद्योग द्वारा सारे वर्कर को PPE उपलब्ध नहीं कराया गया है। निरीक्षण के समय हैजार्डस वेस्ट का भण्डारण उचित नहीं पाया गया। निरीक्षण टीम द्वारा **discarded asbestos sheets and sludge** को परिसर के निकट ट्रैक्टर पर लदा हुआ पाया गया। इस प्रकार उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमोदनोंपरान्त संदर्भित इकाई को निम्नानुसार कारण बताओ नोटिस जारी किये जाते हैं:-

1. यह कि क्यों न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें?

....2/-

2. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाए कि आपकी इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए?

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।



(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उपलब्ध कराने के पश्चात उद्योग का पुनः निरीक्षण कर कारण बताओ नोटिस के निर्देशों के सम्बंध में स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में मुख्यालय प्रेषित करना सुनिश्चित करें।



सदस्य सचिव



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H85421/C-1/जल/एन0टी0पी0सी0-164/का0ब0नो0/2022

Date: 10/12/2022

सेवा में,

पंजीकृत

मैसर्स यू0पी0 एसबेसटोस लि0,
ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी,
ग्रेटर नोएडा।

यह कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा जो उपरोक्त वर्णित स्थल पर Asbestos Sheet and Non-Asbestos Sheet के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संया 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 26.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा का निरीक्षण दिनांक 16.11.2022 को किया गया। निरीक्षण के समय उपलब्ध कराये गये रिकार्ड के अनुसार उद्योग द्वारा 200 मी0टन/दिन का उत्पादन किया जा रहा है, जबकि उद्योग को राज्य बोर्ड द्वारा 160 मी0टन/दिन के उत्पादन हेतु सहमति जल/वायु निर्गत है। निरीक्षण के समय सेटलिंग टैंक से जनित स्लज का भण्डारण उचित नहीं पाया गया। इकाई द्वारा फार्म-3 एवं फार्म-4 को मेनटेन नहीं किया गया है। निरीक्षण टीम द्वारा discarded asbestos sheets and sludge का भण्डारण कई अलग-अलग स्थानों पर पाया गया। इकाई द्वारा उपलब्ध कराये गये ग्राउण्ड वाटर के अनापत्ति प्रमाण पत्र की वैधता दिनांक 29.11.2020 को समाप्त हो चुकी है। निरीक्षण टीम द्वारा discarded asbestos sheets and sludge को परिसर के निकट ट्रैक्टर पर लदा हुआ पाया गया। इकाई द्वारा अन्तिम उत्प्रवाह निस्तारण बिन्दु एवं उत्प्रवाह पुनः चक्रण बिन्दु पर फ्लोमीटर/वी नॉच स्थापित नहीं किया गया है तथा रिकार्ड मेनटेन नहीं किया जा रहा है।

यह कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27(2) के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा को बोर्ड द्वारा इकाई के संचालन हेतु दिनांक 23.02.2022 के माध्यम से प्रदत्त सहमति (जल) को रिवोक कर दिया जाये?

.....2/-

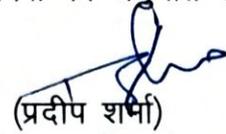
2. यह कि क्यों न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?

3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा के विरुद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर अनुपालन की तिथि तक रू0 10000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत



(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

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मुख्य पर्यावरण अधिकारी, वृत्त-1